

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:3376

ANSWERED ON:14.12.2011

AI PILOTS

Bhagora Shri Tarachand;Kumar Shri Vishwa Mohan;Maadam Shri Vikrambhai Arjanbhai;Naranbhai Shri Kachhadia;Singh Alias Pappu Singh Shri Uday

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether a large number of pilots of Air India/Indian Airlines have shown their intention to quit the airlines and applied for No Objection Certificates (NOCs);
- (b) if so, the details thereof;
- (c) whether the Government has ascertained the reasons for the same;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government proposes to hold discussion with such pilots to redress their grievances;
- (f) if so, the details thereof alongwith the fate of launching of training programme for pilots to fly Boeing 787 Dream Liners; and
- (g) the time by which the final decision in this regard is likely to be taken alongwith the ways in which the Government proposes to run the airlines if a large number of pilots quit?

**Answer**

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION ( SHRI VAYALAR RAVI )

- (a) and (b): In 2011, 34 pilots of erstwhile Indian Airlines and 15 pilots of erstwhile Air India have submitted their resignations.
- (c) and (d): Most off the Pilots who have tendered the resignation, have cited non payment of allowances and delay in payment of salaries as reasons.
- (e): The Management of Air India is in constant dialogue with the Unions/ Associations including pilots. Government has also constituted a three Member Committee headed by a Retd. Judge of Supreme Court of India to resolve the wage related disparities and other human resource issues of all employees, including pilots.
- (f) and (g): The matter of training of Pilots on B787 is sub-judice. The detailed plan will be made in accordance with the Court Orders.